

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 10134 OF 2022

Between:

Ganupalli Diana Deuel, D/o: Ganupalli Timothy, Aged 17 years, Occ. Student, Minor represented by her Father and natural guardian, Mr. Ganupalli Timothy, S/o Late G. Danam, R/o H.No.40-43/2, Vasanth Vihar Colony, Near Ambedkar Statue, Moula-Ali, Hyderabad, Telangana State, Pin-500040.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary to Government, Medical, Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to call for the records pertaining to the impugned notification dated 16/02/2022 issued by the respondent university and declare the same as bad, illegal, unfair, irrational, arbitrary, without any basis/reasons, contrary to Telangana Medical and Dental College Admissions (Admission into MBBS and BDS courses) Rules, 2017 or alternatively declare that the same cannot be made applicable for the ongoing admission process for MBBS and BDS and consequently direct the respondent university to follow the time tested procedure of giving option to the candidate/student to continue in the first counselling allotted seat/college or to shift to another college/seat in subsequent counselling by

issuance of Writ of Mandamus or issue any Writ, Order or Direction in the interest of justice.

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Impugned Notification dated 16.02.2022 issued by the respondent university.

Counsel for the Petitioner: SRI J. SUDHEER

Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD GP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.10134 of 2022

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.


2. In this Writ Petition, the petitioner has assailed the notification dated 16.02.2022 issued by the respondent University. The grievance of the petitioner pertains to the academic year 2020-21.

3. A Bench of this Court by an interim order dated 14.03.2022 suspended G.O.Ms.No.187, dated 29.12.2022, based on which the impugned notification was issued.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- V. KAVITHA
ASSISTANT REGISTRAR

SECTION OFFICER /

//TRUE COPY//

To,

1. The Principal Secretary to Government, Medical, Health and Family Welfare Department, Secretariat Buildings, The State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to Sri J. Sudheer, Advocate [OPUC]
4. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rac University of Health Sciences[OPUC]
5. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

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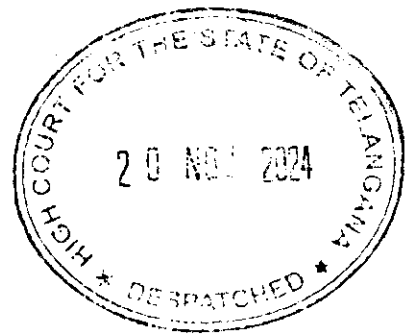


HIGH COURT

DATED:18/10/2024

ORDER

WP.No.10134 of 2022



DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

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20/10/24
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